

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4490
ANSWERED ON:20.12.2012
SUBMISSION OF BALANCE SHEETS QUESTION
Rama Devi Smt. ;Vasava Shri Mansukhbhai D.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether cases of balance sheets not being submitted in triplicate to the Registrar of Companies have come to light during the last three years;
- (b) if so, the details thereof during the last three years, year-wise;
- (c) the number of companies against which action has been taken for the said lapse during the last three years;
- (d) the number of companies against which action has not been taken so far; and
- (e) the reasons therefor?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) (SHRI SACHIN PILOT) IN THE MINISTRY OF CORPORATE AFFAIRS

- (a) In accordance with the provisions of Section 610C of the Companies Act, 1956, the requirement of filing "three copies" of balance sheet was amended to allow filing of "one copy" only as required under Section 220 of the Act. This amendment was made vide notification No. G.S.R. 70(E) dated 03.02.2009.
- (b) to (e) In view of above, do not arise.